



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION
Srinagar, the 26th July, 2019

SRO:- 480 Whereas, on 07.03.2014 Police Station Hajin came to know that Hurriyat leaders viz 01, Shabir Ahmad Shah 2. Mushtaq Ul Islam 03. Nayeem Ahmad Khan 04. Bashir Ahmad Dar 05. Mohammad Yousuf Nakash and 06, Mohammad Yasin Attie have been addressing a public gathering at Bazar Hajin and were impressing and preaching the general public not to participate in any type of Elections, otherwise they will have to face dire consequences, beside chanting Anti-India and pro-Pakistan slogans and provoked the general public for subversive activities; and

2. Whereas, a case FIR No. 17/2014 U/S 132-B Jammu and Kashmir Representation of People Act, 1957 (RP Act), 13 ULA (P) Act was registered at Police Station Hajin and investigation was taken up; and

3. Whereas, during the course of investigation, siteplan of place of occurrence was prepared. Statement of witnesses was recorded under relevant provisions of Law. Besides statement of material witnesses were recorded u/s 164-A Cr.PC. The statements so recorded would inter alia reveal the identity of accused as Mushtaq Ahmad Bhat @ Mushtaq-Ul Islam S/O Gh Qadir R/o Kashi Mohalla Batamaloo Srinagar 2. Shabir Ahmad Shah S/O Gh. Mohammad Shah R/O Kadipora Anantnag Presently Srinagar. 3. Nayeem Ahmad Khan S/o Gh Mohammad Khan R/o Khor Pattan Presently Srinagar. 4. Mohd Yousuf Nakash S/o Gh Mohammad Nakash R/O Safakadal Srinagar 5. Mohammad Yaseen Dar @ Attai S/O Atta Mohammad Dar R/O Ompora Budgam who after Friday prayers at Bazar Hajin raised Anti-National slogans and threatened the General Public from casting their votes in the fourth coming Parliamentary elections. Accordingly investigation of the instant case was concluded as proved against them for offences punishable u/s 13 UAP Act, 132-B RP Act. The accused Mushtaq Ahmad Bhat @ Mushtaq Ul Islam has been arrested and released on bail by the orders of Hon'ble court and other accused persons are yet to be arrested in the instant case; and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provision of law.

6. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely Mushtaq Ahmad Bhat @ Mushtaq-ul-Islam S/o Gh. Qadir R/o Kashi Mohalla Batamaloo Srinagar 2, Shabir Ahmad Shah S/o Ghulam Mohammad Shah R/o Kadipora Anantnag presently Srinagar 3. Nayeem Ahmad Khan S/o Ghulam Mohammad Khan R/o Khor Pattan presently Srinagar 4. Mohammad Yousuf Nakash S/o Gh. Mohammad Nakash R/o Safakadal Srinagar 5. Mohammad Yaseen Dar @ Atti S/o Atta Mohammad Dar R/o Ompora Budgam for the commission of offences punishable U/S 13 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No. 17/2014 of Police Station Hajin.

By Order of the Government of Jammu and Kashmir.

Sd/-

Principal Secretary to the Government
Home Department

Dated:- 26.07.2019

No. Home/Pros/58/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/Sanc-148/S/2018/20898-900 dated 30/03/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

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26/7/19

Under Secretary to the Government
Home Department